

**OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE  
BARAMULLA**

**No: 13/PDJ/Bla      Dated: 26.04.2021**

**O R D E R**

Keeping in view the sudden surge in Covid-19 infection cases throughout the Union Territory of Jammu and Kashmir including the District Baramulla and in pursuance to the Hon'ble High Court Order No 259 of 2021/RG Dated:26.04.2021, it is ordered in continuation to the earlier order under No. 10 Dated: 22.04.2021, on the subject, that the filing/hearing of cases in the Sub Ordinate courts of District Baramulla shall be conducted through virtual mode as per the following procedure:

1. Email Address/Whatsapp numbers of Presiding Officers of the courts of District Baramulla have already been communicated as per the earlier order supra by making the same available on the official website of the District Court.
2. Ld. Advocates and Ld PP's/APP's are free to file their cases/applications including applications for remand etc by using the aforesaid Email- Addresses/Whatsapp numbers of the Ld. Presiding Officers in the District.
3. Cases of under trial prisoners, Matrimonial Cases, Cases U/s Domestic Violence Act, Cases U/s 138 of N.I Act, emergent injunction suits, Compromise matters, bail and remand matters are ordered to be heard through virtual mode by the Sub ordinate courts in the District Baramulla.
4. Ld. PP's/APP's can file charge reports u/s 173 of Cr.PC (Challans) before the criminal courts in the District Baramulla as emergent matters.
5. Physical hearing in respect of any listed matter will be at the discretion of the Presiding Officer concerned subject

to the satisfaction of the Presiding Officer regarding extreme urgency involved in the matter.

6. Entry of litigants, public and clerks of the Advocates into the court premises from the very outer gate shall be strictly prohibited.
7. All Presiding Officers in order to decongest the sections/offices of their courts shall permit the staff to function in batches with 50% reduction on rotation basis. The roaster in this regard shall be formulated by the concerned Presiding Officer of the Court.
8. The staff on duty in courts and the counsel appearing physically shall take all necessary precautions, ensure physical distancing, wearing of masks and observance of SOP's issued by the Hon'ble High Court and Government of Jammu and Kashmir from time to time.
9. For smooth hearing of the cases through virtual mode, the Presiding Officer of the concerned court shall create a link and provide the same to the advocates/litigants by making it available on the website of the District Court or through any appropriate electronic mode.
10. On account of virtual hearing entry of lawyers in the Subordinate courts of District Baramulla is not required unless any advocate is permitted for physical hearing in any extremely urgent matter.

This order shall remain in force till 15.05.2021, subject to modification/alteration if any.




**Mohammad Yousuf Wani**  
**Principal District & Sessions Judge**  
**Baramulla**

**No:155-201/PDJ/Bla      Dated:26/04/2021**

**Copy to:**

1. Registrar General Hon'ble High Court of J&K at Jammu for information.
2. Secretary to his lordship Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Administrative Judge District Baramulla for information of his lordship.
- 3-17. All Presiding Officers of District Baramulla for information & \ compliance.
18. District Magistrate Baramulla for information.
19. Senior Superintendent of Police Baramulla for information.
- 20-22. Superintendents of Central Jail Srinagar, District Jail Baramulla, & District Jail Kupwara for information
- 23-37. All PP's/APP's of District Baramulla for information and compliance.
- 38-45. All Presidents of Bar Associations of District Baramulla for information & Compliance.
46. System Officer E-courts for uploading the same on official Website of the District Court.
47. Office copy

  
**Principal District & Sessions Judge  
Baramulla**